

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2388
ANSWERED ON MONDAY, THE 13th DECEMBER, 2021
AGRAHAYANA 22, 1943 (SAKA)

LISTING OF SECURITIES ON FOREIGN STOCK EXCHANGES
QUESTION

2388. SHRI P.V. MIDHUN REDDY:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) whether the Government had notified the rules to permit the companies especially start-ups to allow them to directly list their securities on foreign stock exchanges; and**
- (b) if so, the total number of domestic companies/start-ups that have raised finance by listing their securities on foreign stock exchanges since the laws were amended along with the sectors thereof?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a):- No, Sir. Section 5 of the Companies (Amendment) Act, 2020 (amending Section 23 of the Companies Act, 2013) has not yet been brought into force. Hence, no rules have been notified for direct listing of securities on foreign exchanges, as of now.

(b):- In view of (a), does not arise.
